

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4105
ANSWERED ON:13.08.2015
Payment of Penalty for Illegal Extraction of Coal
Roy Prof. Saugata

Will the Minister of COAL be pleased to state:

- (a) whether the Government has started legal proceedings against some Public sector coal mining companies for payment of penalty for illegal extraction of coal;
- (b) if so, the details thereof; and
- (c) the approximate amount to be imposed as penalty on illegal extraction of coal, company-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) : Hon'ble Supreme Court in W.P. (Criminal) No.120/2012 has passed judgement dated 25.08.2014 and 24.09.2014 cancelling 204 out of 218 coal blocks allocated through Screening Committee and Government Dispensation route and had directed the erstwhile allottees to pay as an additional levy, an amount of Rs.295/- per tonne on coal extracted since commencement of production. As per Section 3(1)(n) of the Coal Mines (Special Provisions) Act, 2015, the companies in whose names mining leases have been executed are deemed to be the prior allottees who have to pay additional levy. Some Public sector coal mining companies which had formed joint venture companies with some other companies and mining leases had been executed in the names of those joint venture companies, have defaulted in the payment of additional levy. Government has filed a Contempt Petition No.2 of 2015 in Writ Petition (Criminal) No.120 of 2012 in the Hon'ble Supreme Court of India against the defaulter companies which failed to pay the additional levy to the Government within the prescribed time period. The contemnors include some Joint Venture Companies formed by Public sector coal mining companies.

(b) & (c) : The details of defaulter public sector coal mining companies and the approximate amount to be imposed on them as additional levy is given at the annex.
